

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.203/00003/2021

Jabalpur, this Monday, the 04th day of January, 2021

HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER
HON'BLE MS. NAINI JAYASEELAN, ADMINISTRATIVE MEMBER



Akshay Rajak,
 Son of Late Shri Ajay Rajak,
 aged about 27 years,
 resident of Tilak Nagar, Chantapara,
 Bilaspur, Tahsil and District
 Bilaspur (C.G.) PIN 495001

-Applicant

(By Advocate –**Shri K.P. S. Gandhi**)

V e r s u s

1. Union of India,
 Through General Manager,
 Bharat Sanchar Nigam Limited,
 Bilaspur
 Zone Bilaspur (C.G.) PIN 495001

2. Assistant General Manager (Administration)
 Bharat Sanchar Nigam Limited,
 Bilaspur Zone
 Bilaspur (C.G.) PIN 495001

3. Sub Divisional Engineer (Administration)
 At the office of General Manager (Administration)
 Bharat Sanchar Nigam Limited,
 Bilaspur Zone
 Bilaspur (C.G.)

- Respondents

(By Advocate –**Shri Sandeep Dubey**)

O R D E R (Oral)

By Ramesh Singh Thakur, JM:-

Heard.



2. Through this Original Application the applicant is challenging the inaction of the respondents whereby the representation for grant of compassionate appointment has not been considered by the respondents.

3. From the pleadings the case of the applicant is that the father of the applicant namely late Shri Ajay Rajak was working with the respondents department and died in harness while working on 02.08.2019. The applicant submitted his application for appointment on compassionate basis to the respondent authorities. After the death of his father, the family of the applicant is facing financial crises as his mother and on daughter in law is dependent upon the applicant. The applicant's mother, sisters have executed consent letter with regard to no objection for compassionate appointment to his son. The applicant has submitted representation dated 01.06.2020

(Annexure A/5) to the respondents which is still pending for consideration.

4. At this stage learned counsel for the applicant submits that the applicant will be satisfied if the respondents are directed to decide his representation dated 01.06.2020 (Annexure A/5) in a time bound manner.



5. Learned counsel for the respondents submits that he has no objection if the Original Application is disposed of in above manner.

6. We have considered the matter and we are of the view that the natural justice will be met if the competent authority of the respondents are directed to decide the applicant's representation dated 01.06.2020 (Annexure A/5) in a time bound manner.

7. Resultantly, the competent authority of the respondents is directed to decide the applicant's representation dated 01.06.2020 (Annexure A/5), if not already decided, within a period of three months after receiving the copy of this order.

8. Needless to say that the respondents shall pass the reasoned and speaking order. Respondents shall also deal with all the contentions raised in the representation (Annexure A/5).

9. With these observations, this Original Application is disposed of at admission stage itself.



(Naini Jayaseelan)
Administrative Member

(Ramesh Singh Thakur)
Judicial Member

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